

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) Yes, Sir. As a result of numerous representations received, the Central Government have decided to meet 50 per cent expenditure which might be incurred on extension of pension/gratuity benefits to the employees of the State Boards and the State Governments have been requested also to examine urgently and agree to extend pension/retirement benefits etc. to the State Boards employees.

(b) Most of the State Governments have informed that the matter is under their consideration. No replies have been received from the Governments of Maharashtra and Gujarat.

(c) The matter is being pursued.

#### Irrigation Schemes Sanctioned for Karnataka

3115. SHRI JANARDHANA POOJARY: Will the Minister of AGRICULTURE AND IRRIGATION

CULTURE AND IRRIGATION be pleased to state:

(a) the details of the Irrigation Schemes sanctioned by the Central Water Commission in Karnataka during the last five years;

(b) the details of the work done upto date on these irrigation schemes; and

(c) total area that will be irrigated by these irrigation schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). One major and 13 medium Irrigation Schemes were approved by the Planning Commission during the last five years (1974—78) in Karnataka. Details are given in the attached statement.

(c) These Schemes, on their completion, will provide irrigation to an area of 2.55 lakh hectares.

#### Statement

##### Details of Irrigation Schemes

Name of Scheme	Estimated cost. (Rs. crores)	Area benefitted ('000' ha).	Expenditure incurred upto March, 1978 (Rs. crores).	Remarks
1	2	3	4	5
<i>Major :</i>				
1. Ghattaprabha Stage-III.	90.54	197.00	4.46	Works on the construction of Ghattaprabha right bank canal and Chikodi Branch Canal have been taken up in the initial reaches. The tunnel works and construction of aqueducts are in progress.
<i>Medium :</i>				
1. Chitwadgi	0.40	1.00	0.40	Project completed.
2. Teetha Reservoir.	1.80	1.10	0.26	Preliminary works are in progress.

1	2	3	4	5
3. Chulkinals. .	3.80	4.00	0.60	Preliminary works are in progress.
4. Amarja	5.70	8.90	0.50	Preliminary works are in progress.
5. Sudaqar Tank. .	1.49	1.40	0.64	Works are in progress.
6. Upper Mallamari	3.00	3.30	0.50	Preliminary works are in progress.
7. Maskinala .	3.14	2.14	0.55	Preliminary works are in progress.
8. Hirehalla Tank. .	6.35	8.00		Preliminary works since taken in hand.
9. Improvements to RB HLC of Tungabhadra Project. . . . .	1.59	6.00		Preliminary works since taken in hand.
10. Improvements to RB power canal and low level canal of Tungabhadra Project. . . . .	4.16	8.00		Preliminary works since taken in hand.
11. Upper Hirehalla.	1.91	1.90		Work yet to start.
12. Gandorinala.	7.71	8.10		Work yet to start.
13. Veerapur Tank. .	3.85	4.40		Work yet to start.

**Compensation to the Dependents of Labourers killed in Collapse of Building in Delhi**

3116. SHRI YUVRAJ: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a sum of Rs. 1,000/- each was paid by way of compensation to the dependents of the labourers killed when the building of Anand Hotel in Chunamandi, Paharganj, which was under construction, had collapsed;

(b) whether large scale unauthorised constructions are going on now a days, the live example of which is the construction of Anand Hotel;

(c) whether it is necessary to demolish immediately the remaining portion of the above Hotel because it is unauthorised and dangerous;

(d) whether reasonable amount of compensation will be paid soon to the dependents of the labourers killed; and

(e) if so, how much and when?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Rs. 1,000 were sanctioned to the dependents of each deceased but so far only one person has claims this amount.

(b) No, Sir.

(c) The remaining portion of the Anand Hotel has been got inspected and has not been found in a dangerous condition at present. The portion found un-authorised will be demolished as per decision of the Court. The case regarding the aforesaid construction is pending in the Court.